

(A2/1)

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD.

Registration O.A.No.433 of 1987

Gurmit Singh Applicant

Vs.

General Manager,Northern Railway and others ... Respondents.

Hon.D.S.Misra,AM
Hon.G.S.Sharma,JM

(By Hon.G.S.Sharma,JM)

This petition under Section 19 of the Administrative Tribunals Act XIII of 1985 has been filed by the applicant who is a retired railway employee for payment of a sum of Rs.37,930.37 as detailed in the petition. The amount consists of various items namely, gratuity, salary, conveyance allowance, T.A.etc.

2. The applicant retired from service on 30.4.1933 and all these dues became payable to him immediately on his retirement. The present petition was filed by him on 12.5.1987 with the allegation that he made representations on 2.5.1984, 30.6.1984 and 31.5.1985 and served the respondents with a notice U/S. 80 CPC on 30.10.1985. For the purpose of limitation only the first representation dated 2.5.1984 can be considered and in our opinion, this petition is barred by the limitation prescribed under section 21 of the ACT XIII of 1985. We find ourselves unable to agree with the contention of the applicant that as the respondents have not yet refused ^{to pay} the amount claimed by the applicant, the limitation has not yet started running.

3. We accordingly refuse to admit this petition on account of delay but direct the respondents to dispose of all the representations dated 2.5.84, 30.6.84 and 31.5.85, if sent to them, within a period of 3 months from the date of receipt of this order.

AM

Dated 22.5.1987

kkb

LHM 22.5.87

G.S.Sharma
22/5/87

JM